======== Forwarded message ========

From: < ce.sldc@tgtransco.com >

To: "Harpreet Singh Pruthi"<<u>secy@cercind.gov.in</u>>, "Shilpa Agarwal"<<u>shilpa@cercind.gov.in</u>>

Cc: "MEMBER SECRETARY"<<u>mssrpc-ka@nic.in</u>>, <<u>ms-srpc@yahoo.co.in</u>>

Date: Thu, 03 Apr 2025 17:48:32 +0530

Subject: Connectivity and General Network Access(CGNA) to the Interstate Transmission system (fourth

amendment) Regulations-2025 -Comments/Suggestions of Telangana SLDC-Reg

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Sir,

TGSLDC is welcoming the proposal for optimal utilization of transmission system. The following views may be considered.

- a) Transmission losses exemption calculation formulae need to be updated as the utilization of network during non-solar/solar hours is going to change with this proposal and it impacts National Component of RE.
- b) Wind connectivity cannot be treated purely at non-solar hours as some percentage of wind power will be there during solar hours.
- Ex: If an entity of RHGS is having connectivity of 500 MW with installed capacity of 500 MW Solar, 300 MW Wind, the connectivity proposal during Non Solar hours is 300 MW and during Solar Hours 500 MW.

Due to Wind availability at day time, the possibility of injection more than connectivity 500 MW at Peak solar hours will be allowed while giving connectivity such that 600 MW can be evacuated during solar hours also. (expecting 100 MW Wind based on State-to-State Wind profile + 500 MW solar power at day time).

With Regards